BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION. 113/2026

IN THE MATTER OF:

PANKAJ KUMAR …APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

…RESPONDENT(s)

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF STATE OF U.P.-RESPONDENT NO. 3 IN COMPLIANCE OF THE ORDER DT. 24.02.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
4.	COPY OF THE LETTER DT. 08.05.2026 ANNEXED HEREWITH AS ANNEXURE R-1	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.
Bhanwar09jadon09@gmail.com| 9639286572

Date: 12.05.2026
Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION. 113/2026

IN THE MATTER OF:

PANKAJ KUMAR **...APPLICANT**

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

...RESPONDENT(s)

RESPONSE ON BEHALF OF STATE OF U.P.- RESPONDENT NO. 3 IN COMPLIANCE OF THE ORDER DATED 24.02.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Maneesh Mittal, S/o Late Ram Autar Mittal, aged about 45 years, posted as, Secretary, Environment, Forest and Climate Change Department, Govt. of U.P., do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

2. That I, state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

Attested 12/5/26
C. P. MISHRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN NO. 20914

3. That the present matter was listed for hearing on 24.02.2026, wherein the Hon'ble Tribunal impleaded the Deponent as Respondent No. 3 and issued notice therein for filing the response.

4. That in compliance with the aforesaid order, letter dt. 08.05.2026 has been issued to District Magistrate, Ghaziabad and Member Secretary, UPPCB to ensure that the necessary actions in compliance of the directions of the Hon'ble Tribunal have been taken.

A Copy of the letter dt. 08.05.2026 has been annexed herewith as **ANNEXURE R-1.**

5. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO.20914 GOVERNMENT OF INDIA

DEPONENT

VERIFICATION

NOTARY NOTARY

Verified at LKO. on this 12 day of May, 2026, that the contents of the above affidavit from paragraphs 1 to 5 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Sworn and Verified Before me
12/5/26
C. P. MISHRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914

DEPONENT

Identity the deponent/Executant/Surety who has/have signed/Put T.I. before me

ANNEXURE R-1

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण / समयबद्ध

<u>अग्रिम सुनवाई तिथि 13.05.2026</u>

<u>संख्या- एन.जी.टी.-342 /81-7-2026-2047037</u>

प्रेषक,

चिरौंजी लाल,
संयुक्त सचिव,
उ०प्र० शासन।

सेवा में,

1- **जिलाधिकारी,**
गाजियाबाद।

2- **सदस्य सचिव,**
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 — **लखनऊ: दिनांक:08-05-2026**

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-113/2026 पंकज कुमार बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित मा० अधिकरण के आदेश दिनांक 24.02.2026 के अनुपालन के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक कन्सलटेन्ट (ज्यूडिशियल), एन०जी०टी०, नई दिल्ली के पत्र दिनांक 28.02.2026 **(छायाप्रति संलग्न)** का कृपया संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-113/2026 पंकज कुमार बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित मा० अधिकरण के आदेश दिनांक 24.02.2026 के साथ-साथ याचिका की प्रति सहित नोटिस अवलोकन एवं आवश्यक कार्यवाही हेतु उपलब्ध करायी गयी है।

2- अवगत कराना है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 24.02.2026 का क्रियात्मक अंश निम्नवत् है:-

"..................

3. The OA raises substantial issue relating to compliance of the environmental norms. Hence, we implead the following as respondents in the matter: -

(i) Uttar Pradesh Pollution Control Board, through the Member Secretary

(ii) District Magistrate, Ghaziabad

(iii) State of Uttar Pradesh, through the Secretary, Environment

4. Issue notice to the above respondents for filing their reply affidavit at least

one week before the next date of hearing. Registry is directed to serve the above respondents and prepare Memo of Parties.

5. List on 13.05.2026."

3- अवगत कराना है कि प्रश्नगत प्रकरण मोहन हलवाई वाली गली, वार्ड संख्या 20, गगन विहार, गाजियाबाद के समीप संकरी गलियों वाली घनी आबादी के आवासीय क्षेत्र में जीन्स डाइंग, पाउडर कोटिंग तथा अन्य धातु गलाने वाली अनेक इकाइयों के अवैध संचालन से सम्बन्धित है।

इस संबंध में मा० अधिकरण द्वारा सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, जिलाधिकारी, गाजियाबाद एवं सचिव, पर्यावरण एवं जलवायु परिवर्तन विभाग, उ०प्र० को पक्षकार बनाते हुए अगली सुनवाई की तिथि से कम-से-कम एक सप्ताह पूर्व शपथ-पत्र के माध्यम से Reply/Response दाखिल करने हेतु निर्देशित किया गया है।

4- अतः उपर्युक्त की ओर आपका ध्यान आकृष्ट करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 24.02.2026 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करते हुए मा० अधिकरण में समयान्तर्गत शपथ-पत्र के माध्यम से Reply/Response दाखिल करने तथा दाखिल किये गये Reply/Response की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) को अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

Digitally signed by CHIRAUNJI LAL
Date: 07-05-2026 18:06:30

(चिरौंजी लाल)
संयुक्त सचिव।